



2026:AHC:181143

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8178 of 2026

Lalla @ Mohd. Asif

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Abhishek Kumar Singh, Devendra
Kumar Tiwari
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.321 of 2026, under Sections 115(2), 318(4), 308(5) of the B.N.S., P.S.- Chakeri, District- Kanpur Nagar, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.

3. Learned counsel for the applicant contends that the applicant has been falsely implicated in the present case. Although he is named in the First Information Report, no specific role or any overt act has been assigned to the applicant. The primary allegations are against theco-accused Firoz Alam and Manish. The case of the applicant stands on a separate footing from that of the co-accused. The applicant is being falsely implicated repeatedly on the same allegations. The present case is Case Crime No. 321 of 2026. The other two cases mentioned against the applicant are Case Crime No. 322 of 2026 and Case Crime No. 317 of 2026, all lodged at P.S. Chakeri, District - Kanpur Nagar.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, could not dispute the explanation given by the applicant with respect to his criminal antecedents.

5. I have considered the submissions made by the Learned counsels for the parties.

6. Perusal of the First Information Report does not show any specific allegation against the applicant. The First Information Report also does not disclose any date or time of the occurrence. Primarily, the dispute appears to be between the informant and the co-accused Manish. The First Information Report also appears to have been lodged with a delay. The case of the applicant appears to be distinguishable from that of the co-accused.

7. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Lalla @ Mohd. Asif**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026

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